

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 162 of 2013 &  
IA No. 148 of 2014**

**Dated : 3<sup>rd</sup> September, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Inox Renewable Ltd. .... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Anr. .... Respondent (s)**

**Counsel for the Appellant (s): Mr. M.G. Ramachandran  
Mr. Vishal Gupta  
Mr. Avinash Menon  
Counsel for the Respondent(s): Mr. Aditya Madan with  
Mr. Amitabh Gupta (Rep.) for R-2  
Mr. M.S. Ramalingam for R.1**

**ORDER**

We have heard the learned counsel for the parties. Written Submissions have been filed by the learned counsel for the Respondent No.2. Mr. M.G. Ramachandran, the learned counsel for the Appellant is directed to file the Comprehensive Written Submissions on or before 10.09.2014 after serving copy on the other side.

Post the matter for Reporting Compliance on **19.09.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

*Ts/js*